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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE  
HON'BLE SHRI JUSTICE SANJAY DWIVEDI  
ON THE 10<sup>th</sup> OF AUGUST, 2022**

**WRIT PETITION No. 11552 of 2022**

**Between:-**

**RAVINDRA KUMAR SHARMA S/O SHRI  
RADHAKRISHNA SHARMA, AGED ABOUT 42  
YEARS, OCCUPATION: FARMER, R/O VILLAGE  
AMLORI, POST PODI NOWGAI, TEHSIL AND  
DISTRICT SINGRAULI (MADHYA PRADESH)**

**.....PETITIONER**

**(BY SHRI ANIRUDDHA PRASAD SHAH, ADVOCATE)**

**AND**

- 1. THE STATE OF MADHYA PRADESH THROUGH  
ITS PRINCIPAL SECRETARY DEPARTMENT OF  
REVENUE VALLABH BHAWAN BHOPAL  
(MADHYA PRADESH)**
- 2. THE COLLECTOR, SINGRAULI DISTRICT  
SINGRAULI (MADHYA PRADESH)**
- 3. THE CHIEF MANAGING DIRECTOR, NORTH  
COALMINES LIMITED DISTRICT SINGRAULI  
(MADHYA PRADESH)**
- 4. THE GENERAL MANAGER, NORTH COALMINES  
LIMITED AMLORI, DISTRICT SINGRAULI (M.P.)  
(MADHYA PRADESH)**

**.....RESPONDENTS**

**(STATE BY SHRI AJEET RAWAT, GOVERNMENT ADVOCATE)  
(RESPONDENT NOS. 3 & 4 BY SHRI ABHIMANYU SINGH,  
ADVOCATE)**

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*This petition coming on for hearing this day, the court passed the  
following:*

**ORDER**

By the instant petition filed under Article 226 of the Constitution of India,

the petitioner is raising grievance with regard to an order dated 23.10.2012 passed by the Collector Singrauli wherein it is mentioned that the government land got recorded in the name of private person illegally and, therefore, the revenue record be corrected.

There were several illegalities committed for getting the land of government recorded in the name of private person and the Collector after conducting an inquiry passed the order dated 13.10.2012 directing to his subordinate to correct the revenue record. As per the order of Collector, it is clear that the name of private person recorded in the revenue record illegally without any foundation and as such, all revenue entries were deleted and the land directed to be recorded in the name of State Government. The order of Collector is of 2012. The petitioner is claiming that by the sale-deed executed on 08.07.1981 he acquired title over .05 decimal land on a consideration of Rs.95/- and that sale-deed is on a plain paper, not registered. It is not acceptable that .50 decimal land can be purchased at Rs.95/- and it is just because the sale is within Rs.100/-, therefore, not required to be registered. There is nothing available on record to indicate that as to how seller Thakur Prasad S/o Pooran Baiswar acquired title over the said land.

Although, the petitioner is claiming that he made a representation to the Collector Singrauli that he has not been heard and he may be given an opportunity to be heard so as to prove his title before the authority.

Since the order of Collector is of 2012, therefore, at this stage, I am not inclined to interfere in the same. However, for claiming title, the petitioner is free to file a civil suit before the competent Court.

With the aforesaid, this petition is **disposed of**.

Certified copy as per rules.

**(SANJAY DWIVEDI)  
JUDGE**

ac/-

